

**GOVERNMENT OF INDIA  
TOURISM  
LOK SABHA**

STARRED QUESTION NO:416  
ANSWERED ON:23.04.2010  
RELIGIOUS AND HEALTH TOURISM  
Choudhary Shri Harish;Sinh Dr. Sanjay

**Will the Minister of TOURISM be pleased to state:**

- (a) whether the Government has proposed to develop religious and health tourism in the country;
- (b) if so, the details thereof, project-wise and State-wise;
- (c) the details of funds sanctioned and expenditure incurred for the purpose by the State Governments, project-wise and State-wise; and
- (d) the steps taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF TOURISM (KUMARI SELJA)

(a) to (d): A Statement is laid on the Table of the Sabha.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. +416 ANSWERED ON 23.04.2010 REGARDING RELIGIOUS AND HEALTH TOURISM.

(a) to (d): Development and monitoring of tourism projects is primarily undertaken by the concerned State Governments/Union Territory Administrations. Ministry of Tourism, however, provides financial assistance for tourism projects based on proposals received from them subject to availability of funds and inter-se priority. State/Union Territory wise details of projects sanctioned for development and promotion of tourism including development of religious places during the first three years of the Eleventh Five Year Plan are at Annexure.

The Ministry of Tourism has also extended Market Development Assistance to approved/accredited Medical and Wellness tourism service providers and facilitators. Financial assistance is provided under this scheme for undertaking tourism promotional activities like participation in approved Medical/Tourism Fairs/Medical Conferences/Wellness Conferences/ Wellness Fairs and allied road shows.

**ANNEXURE**

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. +416 ANSWERED ON 23. 04. 2010 REGARDING RELIGIOUS AND HEALTH TOURISM

TOURISM PROJECTS SANCTIONED DURING THE FIRST THREE YEARS (2007-08, 2008-09 AND 2009-10) OF ELEVENTH FIVE YEAR PLAN

(Rs. in lakhs)

Sr.No	State	Number of Project	Amount Sanctioned
-------	-------	-------------------	-------------------

1	Andhra Pradesh	30	14,269.82
---	----------------	----	-----------

2	Arunachal Pradesh	37	10,131,06
---	-------------------	----	-----------

3	Andman & Nicobar	0	0
---	------------------	---	---

4 Assam	15	4,455.39
5 Bihar	15	3,923.60
6 Chandigarh	14	2,858.71
7 Chattisgarh	6	2,427.91
8 Dadra & Nagar Haveli	3	24.88
9 Daman & Diu	1	12.50
10 Delhi	19	6,641.83
11 Goa	3	4,814.91
12 Gujarat	12	3,430.76
13 Haryana	22	5,957.79
14 Himachal Pradesh	25	7,648.88
15 Jammu and Kashmir	91	15,163.90
16 Jharkhand	10	1,155.47
17 Kerala	29	8,692.70
18 Karnataka	22	10,520.10
19 Lakshadweep	1	782.73
20 Maharashtra	11	5,890.29
21 Manipur	25	7,344.17
22 Meghalaya	15	3,386.32
23 Mizoram	16	4,417.25
24 Madhya Pradesh	37	11,991.65

25 Nagaland 47 7,260.74

26 Orissa 29 9,717.77

27 Puducherry 13 2,421.66

28 Punjab 7 3,313.94

29 Rajasthan 19 8,565.41

30 Sikkim 67 16,075.83

31 Tamil Nadu 37 8,005.82

32 Tripura 30 3,539.00

33 Uttar Pradesh 17 7,511.72

34 Uttarakhand 8 6,604.07

35 West Bengal 28 9,398.06

GRAND TOTAL 761 218,356.64